

environmental clearance for various projects, activities and processes for environmental protection alongwith economic development. The stipulated environmental conditions are required to be implemented by the project proponent in this regard.

(c) Does not arise in view of the reply to part (a) and (b) above.

#### **Illegal mining in Yamuna river**

†962. SHRI KAPTAN SINGH SOLANKI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that illegal mining is being carried out by mining mafias freely in Yamuna river in Haryana and Delhi;

(b) if so, the details thereof;

(c) whether Government has taken any action against such mining mafias; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) The information is being collected and will be laid on the Table of the House.

#### **Notification of Critical Wildlife Habitats**

963. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of Critical Wildlife Habitats which have been notified under the Scheduled Tribes and Other Traditional Dwellers Forest Land Rights Act as of now; and

(b) the details of such proposals pending for consideration both at the Central and State Governments' level?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) No Critical Wildlife Habitats under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 have been notified till date. Further, no proposals in this regard are pending with the Central Government.

#### **Misuse of SEBI funds, by CGSI**

964. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of FINANCE be pleased to state:

(a) whether it has come to the notice of the Government that the funds disbursed

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†Original notice of the question was received in Hindi.